

chronically sick mills of the National Textile Corporation should be closely examined. The Ministry of Textile would, for this purpose, furnish the requisite data to the trade unions. The trade unions and the NTC would submit specific proposals for revival of sick units within 2 1/2 months.

It was also agreed that the full implications of the proposal of the NTC to regroup units in different subsidiaries in order to make some of these subsidiaries financially viable, should be explained to the workers.

STATEMENT

List of Central Ministries, state governments and organisations, representatives of which attended the meeting of the Industrial Committee on Cotton Textiles Industry held on 21.2.1992.

Central Ministries

- (1) Ministry of Textiles
- (2) Department of Public Enterprises, Ministry of Industry
- (3) Ministry of Labour

State Governments

- (1) Government of Uttar Pradesh
- (2) Government of West Bengal
- (3) Government of Gujarat
- (4) Government of Punjab
- (5) Government of Maharashtra
- (6) Government of Andhra Pradesh

Employers' Organisations

- (1) Standing Conference of Public Enter-

prises (SCOPE)

- (2) Employers Federation of India (EFI)
- (3) All India Federation of Cooperative Spinning Mills Ltd.
- (4) Indian Cotton Mills Federation (ICMF)
- (5) All India Organisation of Employers (AIOE)

Workers' Organisations

1. INTUC
2. BMS
3. AITUC
4. NLO

Edible Oil Import

5637. SHRI ARJUN SINGH YADAV:
SHRI BAPU HARI CHAURE:

Will the PRIME MINISTER be pleased to state:

(a) whether the mustard crop, which has started arriving ahead of schedule, is estimated to be of the order of 70-75 lakh tonnes as against last year's 60.50 lakh tonnes;

(b) if so, whether the Government propose to curtail its edible oil imports;

(c) if so, the extent thereof; and

(d) the details regarding the other edible oils the Government has decided to import alongwith the quantity?

THE MINISTER OF STATE IN THE
MINISTRY OF CIVIL SUPPLIES, CON-
SUMER AFFAIRS AND PUBLIC DISTRI-

BUTION (SHRI KÁMALUDDÍN AHMED): (a) No, Sir. The estimate of Rapeseed & Mustared production during 1991-92 is 55-57 lakh tonnes, as against 51.5 lakh tonnes in 1990-91).

(b) and (c). Imports in a particular year depends upon various factors like availability of foreign exchange, international prices of edible oils, indigenous production of edible oils etc.

(d) During the current oil year 1991-92, (November to October), the State Trading Corporation Ltd has so far imported 0.95 lakh MTs of palmolein upto 26.3.1992. In addition seven State Govts have been permitted to import 80,000 Mts of palmolein directly upto the end of March'1992.

Amount of Cess Realised from Coal Mines

5638. SHRIMATI RITA VERMA: Will the Minister of COAL be pleased to state:

(a) the amount of cess realised from the Coal Mines under Bharat Coking Coal Limited during each of the last three years;

(b) the percent of such cess spent for the development of the area where such mines are located; and

(c) the details of the developmental work done so far?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGUDA): (a) to (c). Under the Coal Mines (Conservation and Development) Act, 1974, the Central Government is collecting excise duty on despatches of coal and coke. The present rate of collection of excise duty is Rs. 4.25 per tonne on coking coal despatches and Rs. 3.50 on non-coking coal. The realisation of excise duty on despatches of coal by Bharat Coking coal

Limited during the last 3 years is given as under:-

<i>Year</i>	<i>Rs. in crores</i>
1988-89	13.33
1989-90	9.12
1990-91	7.51

The collection of Excise duty is utilised for meeting the expenditure on the activities such as sand stowing and other protective works, conservation of coal, introduction of new technology in coal mines, improvement of safety in mines and development of roads in coalfield areas etc.

Availability of Water

5639. SHRI R. DHANUSKODI ATHITHAN: Will the PRIME MINISTER be pleased to state:

(a) the figures of per capita availability of water in the country, State-wise;

(b) whether the per capita availability of water in two Southern districts of Tamil Nadu is the lowest; and

(c) the steps taken/proposed to be taken to augement availability of water in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) The information available for the various States based on the reports received from them is given in the enclosed statement.

(b) Because of inadequate ground water potential and due to difficulty in securing potable perennial sources, the per capita availability of water in the two southern dis-